- (ii) Memorandum (MoU) with Hamdard University, Bangladesh for establishment of Unani Chair.
- (iii) Memorandum (MoU) with Tajikistan for Research and Development of Unani Medicine.

However, CCRUM has not exported any product abroad.

National AYUSH Mission

- 171. SHRI PRABHAKAR REDDY VEMIREDDY: Will the Minister of AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY be pleased to state:
 - (a) the aims and objectives of National AYUSH Mission;
 - (b) the details of schemes/programmes subsumed in the above Mission;
- (c) the present status of AYUSH Mission with a particular reference to Andhra Pradesh; and
- (d) whether any target has been set under the above Mission, if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) (SHRI SHRIPAD YESSO NAIK): (a) The aims and objectives of National AYUSH Mission (NAM) are as follows:

- (i) To provide cost effective AYUSH Services, with a universal access through upgrading AYUSH Hospitals and Dispensaries, co-location of AYUSH facilities at Primary Health Centres (PHCs). Community Health Centres (CI ICs) and District Hospitals (DHs).
- (ii) To strengthen institutional capacity at the state level through upgrading AYUSH educational institutions, State Government Ayurveda, Siddha. Unani and Homoeopathy (ASU&H) Pharmacies, ASU and H Drug Testing Laboratories and enforcement mechanism.
- (iii) Support cultivation of medicinal plants by adopting Good Agricultural Practices (GAPs) so as to provide sustained supply of quality raw-materials

- and support certification mechanism for quality standards. Good Agricultural/Collection/Storage Practices.
- (iv) Support setting up of clusters through convergence of cultivation, warehousing, value addition, marketing and development of infrastructure for entrepreneurs.
- (b) The following Schemes/components have been merged to form NAM:
- (i) Development of AYUSH Hospitals and Dispensaries
- (ii) Development of AYUSH Institutions
- (iii) Development of Quality Control of Ayurveda, Siddha, Unani and Homoeopathy (ASU and H) Drugs
- (iv) National Mission on Medicinal Plants
- (c) During the current year financial assistance of ₹ 363.73 Crore (as on 31.12.2019) has been provided to States/UTs including ₹ 19.01 Crore to State of Andhra Pradesh under NAM.
- (d) Under NAM, grant-in-aid is being provided to State/UT Governments for different activities as per their proposed State Annual Action Plans (SAAPs). Since implementation of the programme comes under the purview of State/UT Governments, no target has been fixed by Government of India for each State/UT. However, resource pool with respect to NAM for each State/UT Government has been communicated to the States/UTs. Accordingly, States/UTs are required to prepare their State Annual Action Plans (SAAPs) as per their requirements in accordance with NAM guidelines.

De-criminalisation of penalties for company law breaches

- 172. SHRIMATI SHANTA CHHETRI: Will the Minister of CORPORATE AFFAIRS be pleased to state:
- (a) whether the Ministry is de-criminalising penalties for Company Law breaches;
 and
- (b) if so, the details of each of the Company Law breaches which would be toned down?